

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH BENGALURU

ITEM No.14
C.P (CAA) No. 14/BB/2022

IN THE MATTER OF:

SKF Boiler and Driers Private Limited ... Petitioner Company

Order under Section 230-232 of Companies Act, 2013

Order delivered on : 25.04.2023

CORAM:

MS. BIDISHA BANERJEE
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan
For ROC/RD : Ms. Priyanka S Bhat
For IT Dept : Shri Ganesh Ghale

ORDER

1. Heard the Learned Counsel for the Petitioner, IT Department
2. The ROC/RD report is filed vide Dy. No. 1419 dated 13.03.2023 and reply to the report of ROC/RD is filed by the Petitioner vide Dy. No. 1811 dated 29.03.2023 and the same is taken on record.
3. The Learned Counsel for the IT Department requested further time to file IT report.
4. It is noticed that already seven opportunities are given to the IT Dept. to file their report, however, today also they are requesting for some more time to file report, therefore, final One week time is granted to the IT Dept. to file their report and one week thereafter to the Petitioner to file response if any.
5. List the case on **24.05.2023.**

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

BIDISHA BANERJEE
MEMBER (JUDICIAL)